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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(CRL) 1091/2026

MEENA AKHILESH YADAV & ANR.Petitioners

Through: Mr. Lakshay Sharma, Adv.
(Through VC)

versus

THE STATE GOVT OF NCT OF DELHI & ORS.

.....Respondents

Through: Mr. Yasir Rauf Ansari, ASC with
Mr. Alok Sharma, Adv.
SI- Talib Khan

CORAM:

HON'BLE MR. JUSTICE SAURABH BANERJEE

ORDER

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06.04.2026

CRL.M.A. 10255/2026 (*Exemption*)

1. Allowed, subject to all just exceptions.
2. The present application is disposed of.

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3. By virtue of the present petition under *Article 226* of the Constitution of India read with *Sections 528* of the Bharatiya Nagarik Suraksha Sanhita, 2023, the petitioners seek issuance of a Writ in the nature of *Mandamus* or appropriate direction granting them Police protection against the threat to their life and limb at the hands of the family members and husband of petitioner no.1, amongst other ancillary reliefs.



4. At the outset, learned counsel for the petitioners submits that both the petitioners are consenting adults, who are although married to different individuals and also have children with their respective spouse(s), however, since the husband of petitioner no.1 had been humiliating and torturing petitioner no.1 since 2016, she, finding shelter/ protection and solace in the company of petitioner no.2, had started residing with him in a Live-In Relationship at Hyderabad since 25.02.2026 out of her own volition and free will and without any coercion.

5. Learned counsel further submits that the family members and the husband of petitioner no.1, with the help of the police officials of police post Lingam Pall, PS.: Khanapur, Hyderabad had been constantly intimidating the petitioners, as well as threatening them with grave physical harm thereby interfering with their right to life and personal liberty. Pursuant to the said threat/ intimidation, the petitioners left Hyderabad and reached Delhi on 03.03.2026 for living together and even now, especially, the husband and brothers of petitioner no.1 are constantly searching for their whereabouts as they are pressuring the employers and other colleagues of petitioner no.2 by inquiring about the location of the petitioners.

6. Learned counsel for the petitioners lastly submits that the petitioners have executed a Memorandum of Understanding on 11.03.2026 *inter se* themselves and based thereon, they although had sent various representation(s) dated 11.03.2026 to incumbent authorities, however, since the said representation(s) were not acted upon, learned counsel prays that Police protection be granted to the petitioners.

7. Issue notice.



8. Learned ASC for State accepts notice. At the outset, he submits that the address provided by the petitioners falls within the jurisdiction of PS.: Lodhi Colony, Delhi and the mobile phone number of the Beat Constable thereof has already been provided to the petitioners.

9. Since the petitioners are both Indian national citizens, they are well and truly entitled to the protection as available to them in the form of the guarantees and fundamental right(s), enshrined under *Article(s) 19 and 21* of the Constitution. For this, the status of the citizens, whether they are (un)married or are in a Live-In relationship, is not a germane factor for consideration whence this Court is dealing with the present proceedings. Their right to freedom and/ or right to life and personal liberty deserve protection from this Court since, at the end of the day, both the petitioners being consenting adults have approached this Court for adequate protection. Without going into the validity of the Memorandum of Understanding on 11.03.2026 *inter se* them, this Court is of the considered opinion that they are entitled for due protection in accordance with law.

10. In fact, the ASC for State also submits that the Delhi Police shall always be ready and are willing to be available for the safety and upkeep of the Indian citizens.

11. In view thereof, the present petition is allowed and the petitioners shall be free to get in touch with either the SHO, i.e. Inspector Rajesh Kumar (+91-8750870829), or the Head/ Beat Constable, i.e., Mr. Joginder (+91-9910327005) or Duty Officer: (+91-7065569299) PS.: Lodhi Colony, Delhi, if, as and when the need so arises. Needless to say, the SHO and/ or the concerned Beat Constable/ Duty Officer shall also take all possible steps to provide adequate assistance and protection, as and



when needed to the petitioners, in accordance with law.

12. In case where the petitioners choose to reside within the jurisdiction of any other PS, it is imperative for them to apprise the same and share their complete details (address/ mobile nos. or like) with the SHO of the concerned PS within a period of *three days* from shifting and the concerned SHO shall also take all possible steps to provide adequate assistance and protection, as and when needed to the petitioners, in accordance with law.

13. Accordingly, the present petition is disposed of in the aforesaid terms.

SAURABH BANERJEE, J

APRIL 6, 2026/Ab